

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 66(ND)/2013

IN THE MATTER OF:

M/s. Rodemadan Holdings Ltd.

.....Petitioner

v.

M/s. International Trade Expo Center Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398 of the Companies Act

Order delivered on 21.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Sh. R. Varadharajan,

Hon'ble Member (J)

For the Petitioner(s) :

Shri Gaurav Liberhan, Advocate

Shri Neeraj Kumar Gupta, Advocate

For the Respondent(s) :

Shri K. Datta, Advocate

Shri Deepak Kr. Vijay, Advocate R-1

ORDER

On the joint request of the parties, hearing is deferred to
15th September, 2017.

Sdl-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sdl-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

21.08.2017
V. Sethi